

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1025
ANSWERED ON 09/02/2025**

SLUM REDEVELOPMENT AND IN-SITU HOUSING POLICY

1025. SHRI RAGHAV CHADHA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) details on the number of slum households rehabilitated through in-situ redevelopment during the last five years, year-wise and State-wise;
- (b) whether Government has adequately addressed the displacement and livelihood loss occurred through slum redevelopment and if so, the details thereof;
- (c) the manner in which Government ensures community participation in redevelopment projects affecting the urban poor;
- (d) whether Government reviews grievances or complaints received from affected households and if so, the details thereof; and
- (e) the manner in which Government plans to improve monitoring, participation and safeguards in slum redevelopment projects?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (e): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing including redevelopment, rehabilitation of slums and promoting community participation of slum dwellers are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries including slum dwellers across the country through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). ISSR vertical of PMAY-U is specifically for redevelopment of slums using land as a resource for providing houses to eligible slum dwellers. However, slum dwellers could take benefit under any vertical.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the scheme guidelines.

PMAY-U/PMAY-U 2.0 adopts a demand driven approach wherein States/UTs conduct demand surveys through their ULBs/Implementing Agencies in their respective jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the scheme and get them approved by the State Level Sanctioning and Monitoring Committee (SLSMC) constituted under the Chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to this Ministry for approval of Central assistance by the Central Sanctioning and Monitoring Committee (CSMC).

As per the Scheme guidelines, Social Audit of the sanctioned projects is provisioned after completion and is undertaken by States/UTs/ ULBs. Social Audit provides the beneficiaries and other stakeholders an opportunity to scrutinize the procedures and benefits of the Mission. It affects better implementation, ensures accountability, transparency and community participation.

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. Out of a total house sanctioned under the scheme, about 29 lakh houses have been sanctioned to slum dwellers under AHP/BLC/ISSR verticals of PMAY-U. The State/UT-wise and year-wise details of houses sanctioned and completed/delivered to the slum dwellers under various verticals of the scheme during the last five years are at Annexure.

Further, any complaint regarding the implementation of the scheme, if any, are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations and also actions are taken as per prevalent law. Moreover, a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Grievances/complaints received in MoHUA or on CPGRAMS portal regarding any aspect of scheme implementation are forwarded to States/UTs for enquiry and appropriate action against the concerned persons, as per Scheme Guidelines.

State/UT-wise and year-wise details of houses sanctioned and completed/delivered to the slum dwellers under various verticals of PMAY-U and PMAY-U 2.0 during the last five years (FY 2020-25)

S. No.	Name of the State/UT	Physical Progress of Houses (Nos.)										
		Sanctioned					Construction Completed*					
		2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25	
1	Andhra Pradesh	2,84,464	2,71,657	1,39,717	20,636	41	6,222	27,432	2,27,828	1,57,443	56,751	
2	Bihar	2,100	41	-	2,724	1,154	542	1,372	2,321	1,283	8,549	
3	Chhattisgarh	3,518	8,124	7,668	2,085	-	7,587	4,920	5,456	13,567	6,672	
4	Goa	-	-	-	-	-	-	-	-	-	-	
5	Gujarat	7,098	1,887	4,031	2,269	-	5,563	10,184	8,702	8,885	10,358	
6	Haryana	-	-	-	-	-	32	75	10	394	19	
7	Himachal Pradesh	153	246	56	28	-	21	61	116	163	102	
8	Jharkhand	1,921	13,299	1,235	-	-	2,817	4,826	2,767	4,622	4,433	
9	Karnataka	796	5,719	16	1,541	-	5,222	10,699	13,048	10,508	20,216	
10	Kerala	3	4	1	18	-	-	14	89	5	58	
11	Madhya Pradesh	4,719	24,707	3,668	1,004	-	12,825	24,681	33,731	25,394	15,861	
12	Maharashtra	3,929	8,662	447	3,710	-	4,749	39,182	9,044	6,166	91,531	
13	Odisha	7,107	26,308	-	7,780	9	7,622	7,153	10,147	8,762	8,632	
14	Punjab	-	-	55	-	-	6	5	17	17	20	
15	Rajasthan	-	41	1,181	809	20	16	13	93	71	1,302	
16	Tamil Nadu	24,111	22,498	5,213	4,466	-	43,214	29,061	28,861	24,683	24,198	
17	Telangana	1,632	965	-	1,345	-	5,593	951	526	151	364	
18	Uttar Pradesh	7,896	777	3,958	3,130	1,657	5,405	7,435	4,997	6,618	6,376	
19	Uttarakhand	25	818	275	46	-	10	225	128	982	607	
20	West Bengal	71,631	1,03,878	-	-	-	23,469	21,945	37,062	35,267	48,361	
Sub-total (States)		4,21,103	4,89,631	1,67,521	51,591	2,881	1,30,915	1,90,234	3,84,943	3,04,981	3,04,410	
21	North Eastern States	Arunachal Pradesh	-	313	-	-	-	54	51	1,742	247	16
22		Assam	44	-	-	3	-	-	-	-	1	-
23		Manipur	-	-	-	-	-	-	-	-	-	-
24		Meghalaya	-	-	-	-	-	-	1	4	2	11
25		Mizoram	-	-	-	-	-	-	-	-	-	-
26		Nagaland	5	-	-	-	-	247	1	1	-	2
27		Sikkim	-	-	-	-	-	-	-	-	-	-
28		Tripura	767	1,677	848	773	-	423	671	1,071	1,217	862
Sub-total (NE States)		816	1,990	848	776	-	724	724	2,818	1,467	891	
29	Union Territories	A&N Islands	-	-	-	-	-	-	-	-	-	-
30		Chandigarh	-	-	-	-	-	-	-	-	-	-
31		D&NH and D&D	-	-	-	-	-	5	3	22	8	5
32		Delhi	-	-	-	-	-	-	-	-	-	-
33		J&K	-	179	-	51	-	21	107	199	172	270
34		Ladakh	-	-	-	-	-	-	-	-	-	-
35		Puducherry	45	38	-	33	-	6	4	17	23	29
Sub-total (UTs)		45	217	-	84	-	32	114	238	203	304	
Grand Total		4,21,964	4,91,838	1,68,369	52,451	2,881	1,31,671	1,91,072	3,87,999	3,06,651	3,05,605	

* Includes houses completed in the year which were sanctioned in preceding years.